GOVERNMENT OF INDIA WATER RESOURCES LOK SABHA

UNSTARRED QUESTION NO:2634 ANSWERED ON:29.03.2012 REGULATION OF GROUND WATER Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Central Ground Water Authority (CGWA) has identified and notified areas for regulation of ground water development and management to check the withdrawal of ground water; and

(b) if so, the details thereof, State-wise?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS (SHRI VINCENT H. PALA)

(a) Central Ground Water Authority, in exercise of powers under Section 5 of Environment Protection Act, 1986, has notified 82 areas in the country for regulation of ground water development in the states of Haryana, Punjab, Uttar Pradesh, Rajasthan, West Bengal, Gujarat, Andhra Pradesh, Madhya Pradesh, NCT Delhi, and Union Territory of Diu.

(b) State-wise list of notified areas is given in Annexure I.